

**CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH**

**O.A. No.284 OF 2007**

Thursday, this the 3rd day of May, 2007

**CORAM :**

**HON'BLE Mr. JUSTICE M. RAMACHANDRAN, VICE CHAIRMAN**

P.Veerammal.  
No.55, Old Kallivalasu,Jeevanandam Street,  
Railway Colony.P.O., Erode. : **Applicant**

(By Advocate Mr. TCG Swamy )

**Versus**

1. Union of India represented by the  
General Manager,  
Southern Railway  
Headquarters Office, Park Town P.O.,  
Chennai
2. The Senior Divisional Personnel Officer  
Southern Railway, Palghat Division,  
Palghat
3. The Chairman  
Railway Board, Rail Bhawan  
New Delhi : **Respondents**

(By Advocate Mr. Thomas Mathew Nellimoottil )

The application having been heard on 03.05.2007, the  
Tribunal on the same day delivered the following :

**ORDER**

**HON'BLE Mr. JUSTICE M. RAMACHANDRAN, VICE CHAIRMAN**

Heard the parties.

- 2 The Standing Counsel for the respondents submits that  
orders at Annexure A-3 was passed, taking note of the  
circumstances including payment orders that have been  
appended to the application.

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3. This is a claim of the widow of a railway employee who died in the course of his employment, extending to her the balance of ex-gratia amount as Railway Board orders provide.
4. Mr. TCG Swamy, learned counsel for applicant relied upon the orders whereby ex-gratia payment towards compensation are payable to such employees, and it is his contention that over and above payment for Workmen's Compensation the applicant is entitled for the balance of ex-gratia lump sum compensation.
5. In view of the passage of time, the Administration is not justified in keeping idle in the matter. It is directed that Annexure A-3 representation be disposed of for payment of compensation, within three months from the date of receipt of a copy of this order.
6. The OA is disposed of as above. No costs.

Dated, the 3rd May, 2007.



**M.RAMACHANDRAN(J)  
VICE CHAIRMAN**

vs